

## CITY CIVIL COURT

No. ADM-I(A)/812/2020

Office of the  
City Civil Court  
Bengaluru  
22<sup>nd</sup> December 2020

### NOTIFICATION

**Read:**

1. Government Notification No. LAW/LCE/73/2019 Dated 31.12.2019.
2. Government Notification No. LAW/73/LCE/2019 Dated 02.11.2020.
3. The Hon'ble High Court of Karnataka Notification bearing No. GOB(I) 1/2020 Dated 17.12.2020
4. The City Civil Court Act, 1979
5. Office Note and Orders of Hon'ble Prl. City Civil & Sessions Judge Dated: 22.12.2020.

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In Exercise of powers conferred under section 5(2) of Bengaluru City Civil Court Act, 1979 for administrative purpose, the cases as mentioned in **Annexure-I to VI** are hereby withdrawn from the file of LXXXII Addl. City Civil & Sessions Court (CCH-83) and LXXXIII Addl. City Civil & Sessions Court (CCH-84) and are transferred to the Courts as mentioned below for disposal in accordance with Law.

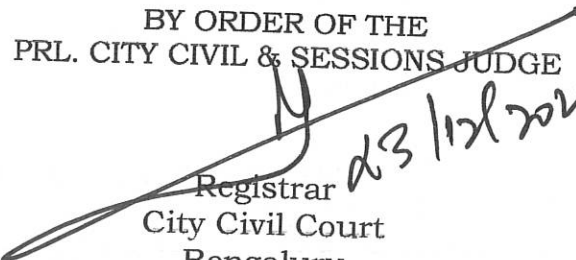
Sl. No	Transferor Court	Cases to be transferred	Court to which cases transferred
1.	LXXXII Addl. City Civil & Sessions Court (CCH-83)	Cases as per Annexure I	LXXXIV Addl. City Civil & Sessions Judge (CCH-85)
2.	LXXXII Addl. City Civil & Sessions Court (CCH-83)	Cases as per Annexure II	LXXXV Addl. City Civil & Sessions Judge (CCH-86)
3.	LXXXII Addl. City Civil & Sessions Court (CCH-83) & LXXXIII Addl. City Civil & Sessions Court (CCH-84)	Cases as per Annexure III	LXXXVI Addl. City Civil & Sessions Judge (CCH-87)
4.	LXXXIII Addl. City Civil & Sessions Court (CCH-84)	Cases as per Annexure IV	LXXXVII Addl. City Civil & Sessions Judge (CCH-88)
5.	LXXXIII Addl. City Civil & Sessions Court (CCH-84)	Cases as per Annexure V	LXXXVIII Addl. City Civil & Sessions Judge (CCH-89)
6.	LXXXIII Addl. City Civil & Sessions Court (CCH-84)	Cases as per Annexure VI	LXXXIX Addl. City Civil & Sessions Judge (CCH-90)

The courts from which the cases are transferred as noted above need not issue fresh Court Notice to both the parties and their counsels notifying transfer of cases.

The cases which are listed for transfer from CCH-83 and CCH-84 shall be called on the regular hearing dates before the Presiding Officers newly created six dedicated Commercial Courts.

This Notification shall come in to force with effect from 28.12.2020.

BY ORDER OF THE  
PRL. CITY CIVIL & SESSIONS JUDGE

  
Registrar  
City Civil Court  
Bengaluru

**Copy for kind information to:**

The Hon'ble Presiding Officers of CCH-83 / CCH-84 / CCH-85 / CCH-86 / CCH-87 / CCH-88 / CCH-89 / CCH-90

**Copy To:**

1. The President, Advocate Association, Bengaluru.
2. The Vice President, Advocate Association, Mayohall, Bengaluru.
3. The Assistant Registrar / Court Manger, City Civil Court, Bengaluru.
4. The Software Technician, Bengaluru Urban, City Civil Court, Bengaluru - with a direction to web host the Notification.
5. The Sheristedar, Civil Scrutiny / Civil Pending Branch, City Civil Court, Bengaluru.
6. The Pending Clerks of CCH-83 / CCH-84 / CCH-85 / CCH-86 / CCH-87 / CCH-88 / CCH-89 / CCH-90.
7. Notice Board of the concerned Courts.
8. Notification File.